

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-195/ND/2017
(CA No.434/2019)

In the matter of :
IndusInd Bank Limited

.. PETITIONER

Vs.
Gallium Industries Ltd

..RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 06.9.2019

Coram :

Sh. R. Varadharajan,
Hon'ble Member (Judicial)
Shri Kapal Kumar Vohra,
Hon'ble member (Technical)

For the Petitioner /Op. Creditor :

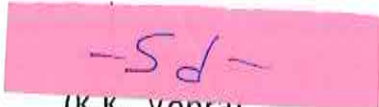
For the Respondent/Corporate Debtor :Mr. Rakesh Kumar, Ms. Chetna Bisht,
Advocates for R-1

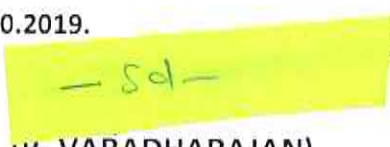
For the Intervener : Mr. Pardeep Dahiya, Ms. Neha Garg, Mr. Nalin
Kaushik, Advocates

ORDER

Learned Counsels for the parties are present. CA No.434/C-III/ND/2019 has been filed by Ld. Liquidator pursuant to the directions issued by this Tribunal on 12.6.2019. Taking into consideration the same, the said report has been filed by Ld. Liquidator in CA No.341/2019. Let notice to the respondents 1 to 6 as impleaded in CA No.394/2019 be given in relation to this Application within 5 days from today and upon notice, let reply be filed by the said Respondents within 10 days thereafter.

Post the matter for enquiry on 09.10.2019.


(K.K. Vohra)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit